

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL Nos. 107, 125, 126, 123, 124 & 135 of 2013**

**Dated : 10<sup>th</sup> September, 2013**

**In the matter of:**

**APPEAL No. 107 of 2013**

<b>The Tate Power Co. Ltd.</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	<b>...Respondent (s)</b>

**APPEAL No. 125 of 2013**

<b>Indian Hotel &amp; Restaurant Asson. &amp; Anr.</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	<b>...Respondent (s)</b>

**APPEAL No. 126 of 2013**

<b>Bharti Airtel Ltd.</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	<b>...Respondent (s)</b>

**APPEAL No. 123 of 2013**

<b>Shopping Centers Asson. Of India (SCA) Ltd.</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	<b>...Respondent (s)</b>

**APPEAL No. 124 of 2013**

<b>Retailers Association of India</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	<b>...Respondent (s)</b>

**APPEAL No. 135 of 2013 &  
I.A. No. 200 of 2013**

<b>MIDC Marol Industries Asson.</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	<b>...Respondent (s)</b>

**ORDER**

The Bench has not assembled today.

As agreed by the learned counsel for the parties, post these matters on **29.10.2013.**

**COURT MASTER**